

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
STARRED QUESTION NO- *204
TO BE ANSWERED ON- 01/08/2022

INCLUSION OF DHANGAR COMMUNITY IN ST LIST

*204. SHRI RANJEETSINGH HINDURAO NAIK
NIMBALKAR:

Will the Minister of TRIBAL AFFAIRS be pleased to state:-

- (a) the details of the States in which Dhangar community is included in the Scheduled Tribes list as on date;
- (b) whether Maharashtra is also among such States;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government has received any request from the public representatives to include of Dhangar community in the list of Scheduled Tribes, if so the details thereof including the dates on which these have been received; and
- (e) the action taken by the Government in this regard?

ANSWER

MINISTER OF TRIBAL AFFAIRS
(SHRI ARJUN MUNDA)

(a) to (e): A statement is laid on the Table of the House.

Statement referred to in reply to Part (a) to (e) of Lok Sabha Starred Question No. *204 for answer on 01.08.2022 regarding Inclusion of Dhangar Community in ST list

Dhangar community is not included in the Scheduled Tribe list of Maharashtra. However, Dhangar community is included in the lists of Scheduled Tribes of Bihar at Sl. No. 26 as “Oraon, Dhangar (Oraon)”, Jharkhand at Sl. No. 25 as “Oraon, Dhangar (Oraon)” and Odisha at Sl. No. 53 as “Oraon, Dhangar, Uran”.

The Government of India on 15.6.1999, and further amended on 25.6.2002, has approved the modalities for deciding the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the State Government/UT Administration concerned, can be processed further. Thereafter, it has to be concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) for consideration for amendment of legislation. All actions are taken as per these approved modalities.

The Government has received representations to include of Dhangar community in the list of Scheduled Tribes. All representations received in this regard have been forwarded to State Government of Maharashtra as recommendation of State Government is a pre-requisite for processing further as per extant modalities. Details of representations received since 1.1.2021 is **annexed**.

Annexure

Sl. No.	Details of the representation	Action Taken
1.	Representation of Shri Kisave A.V. dated 28.01.2021	Identical representation received vide letter dated 16.11.2020, same was forwarded to State Govt. of Maharashtra vide this Ministry's letter dated 2.2.2021.
2.	Representation of Shri Kisave A.V. dated 04.02.2021	Identical representation received vide letter dated 16.11.2020, same was forwarded to State Govt. of Maharashtra vide this Ministry's letter dated 2.2.2021. Since an identical representation had been forwarded to the State Government two days earlier, no action was taken on this.
3.	Representation of Shri Kisave A.V. dated 31.08.2021	Forwarded to State Govt. of Maharashtra vide letter dated 06.10.2021
4.	Representation of Shri Kisave A.V. dated 10.08.2021	Same as above
5.	Representation of Shri Kisave A.V. dated 28.07.2021	Same as above
6.	Representation of Shri Kisave A.V. dated 25.08.2021	Same as above
7.	Representation of Shri Kisave A.V. dated 09.08.2021	Same as above
8.	Representation of Shri GunderaoShivramBansode dated 25.08.2021	Same as above
9.	Representation of Shri Kisave A.V. dated 25.08.2021	Same as above
10.	An anonymous representation dated nil.	Same as above
11.	Representation of Shri Kisave A.V. dated 16.08.2021	Forwarded to State Govt. of Maharashtra vide letter dated 28.10.2021
12.	Representation of Shri GunderaoShivramBansode dated 05.10.2021	Same as above
13.	Representation of Shri GunderaoShivramBansode dated 27.09.2021	Same as above
14.	Representation of Shri Kisave A.V. dated 18.10.2021	Forwarded to State Govt. of Maharashtra vide letter dated 17.01.2022.
15.	Representation of Shri PrahladSidam and Others dated 05.05.2022	Forwarded to State Govt. of Maharashtra vide letter dated 27.06.22.
